

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2506  
ANSWERED ON:07.03.2003  
CORRUPT PUBLIC SERVANTS (FORFEITURE OF PROPERTY) BILL  
MADAN PRASAD JAISWAL;RAM TAHAL CHOUDHARY

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Law Commission has submitted a report recommending enactment of Corrupt Public Servants (Forfeiture of Property) Bill;
- (b) if so, the details in this regard; and
- (c) the response of the Government thereto?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a),(b)&(c): The 166th Report of the Law Commission on 'The Corrupt Public Servants (Forfeiture of Property) Bill', which also contained a draft Bill on the subject as well as its main features, was laid on the Table of the House on 27.10.1999. The Report was examined in consultation with legal experts who have expressed their opinion that instead of enacting a separate legislation it would be appropriate if the Prevention of Corruption Act, 1988 is amended in such a way as to make it more deterrent. It was felt that it would be a better way to achieve the objective of rooting out corruption.